

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
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Commercial Col plex(BDA),
Indiranagar,
Bangalore - 560 038

Dated : 7/1/88

CONTEMPT OF COURT APPLICATION NO. 48 /88()
IN APPLICATION NO. 520/86(T)
W.P. NO. _____

Applicant

Shri K. Mariappa

Respondents

V/s The Secy, M/o Defence & another

To

1. Shri K. Mariappa
1152, I Main Road
Vijayanagar
Bangalore - 560 040
2. Shri M.S. Anandaramu
Advocate
128, Cubbonpet Main Road
Bangalore - 560 002
3. The Secretary
Ministry of Defence
South Block
New Delhi - 110 011
4. The Brigadier Commandant
Madras Engineering Group & Centre (MEG)
Post Box No. 4200
Bangalore - 560 042
5. Shri M.S. Padmarajaiah
Central Govt. Stng Counsel
High Court Building
Bangalore - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY/
~~INTERIM ORDER~~ passed by this Tribunal in the above said Contempt of Court
application on 5-1-88

Ravinder Singh
DEPUTY REGISTRAR
~~EXCEPION OFFICER~~
(JUDICIAL)

Encl : as above

RECEIVED 5 copies 8/1/88

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Diary No. 1596/SP/87

Date: 8/1/88 AM

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

Dated the 5th day of January, 1988

Present

THE HON'BLE MR. JUSTICE K.S. PUTTASWAMY VICE CHAIRMAN

And

Shri L.H.A. REGO, HONOURABLE MEMBER (A)

CONTEMPT PETITION NO.48 OF 1987

Sri K. Mariyappa S/o L. Krishnappa,
29 years, L.D.C., No. 1386552 -
Training Battalion II, MEG and Centre,
Bangalore-42. .. Petitioner

(By Shri M.S. Ananda Ramu, Adv. for the petr)

-vs.-

1. Secretary
Ministry of Defence,
New Delhi.

2. The Brigadier Commandant,
M.E.G. and Centre, P.B.4200
Bangalore-560 042. .. Respondents

(By Shri M.S. Padmarajaiah, Learned Senior Standing
Counsel for Central Government for respts.)

This petition coming on for hearing this day, HON'BLE
VICE CHAIRMAN made the following:

ORDER



ORDER

In this petition made under Sec.17 of the Administrative Tribunals Act, 1985, and the Contempt of Courts Act, 1971, the petitioner has moved this Tribunal to punish the contemnors for non-implementation of an order made in his favour on 30th September, 1986 in Application No.520 of 1986. In pursuance of the order made by this Tribunal, the petitioner had been earlier reinstated to service. Before this Tribunal, Shri M.S.Padmarajaiah, learned Senior Standing Counsel for Central Government, ^{of late} appears for the contemnors, tenders a Cheque bearing No.B/A55/50-573705, dated 4-1-1988 for Rs.19,534/- to Shri M.S.Ananda Ramu, learned Counsel for the petitioner, towards the payment of the amounts due to the petitioner. Shri Anandaramu reports the receipt of the Cheque for Rs.19,534/- and also full compliance of the order made by this Tribunal.

2. In view of this, these contempt of Courts proceedings are liable to be dropped. We, therefore, drop the Contempt of Courts Proceedings. But, in the circumstances of the case, we direct the parties to bear their own costs.

Sd/-
(K.S.PUTTASWAMY)
VICE CHAIRMAN.

Sd/-
(L.H.A. REGO) ^{SS}
MEMBER(A)

-True COPY-